

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5600
ANSWERED ON:02.05.2005
EPF FACILITIES TO WORKERS OF SMALL COMPANIES
Yerrannaidu Shri Kinjarapu

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is any proposal to reduce the requirement of minimum number of workers for coverage under Employees Provident Fund (EPF) Act, 1952 from 20 workers to 10 workers so as to provide EPF facility to workers of small companies/establishments;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) to (c): A proposal for carrying out amendments to the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 including reduction of minimum employees from 20 to 10 was considered by the Central Board of Trustees (Employees' Provident Fund) in its 157th meeting held on 09.07.2002. The decision of the Government in this regard would be taken at an appropriate time, after taking into consideration the relevant parameters.